

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 60385 Of 2017

[Arising out of OIA No. 137/ST/DLH/2016 dated 16.02.2017 passed by the Commissioner of Central Excise (Appeals), New Delhi]

Millennium Manpower

: Appellant

SCO No. 4(Basement) Swastik Vihar,
Sector 5, Mansa Devi, Complex
Panchkula, Haryana 134114

Vs

**Commissioner of Central Excise and
Service Tax, Panchkula**

: Respondent

SCO 407-408, Sector 8, Panchkula-134119

APPEARANCE:

Shri Vikrant Kackria, Advocate for the Appellant
Shri Shantanu Kumar Meena, Departmental Representatives
for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER No. 60930/2025

Date of Hearing: 04.08.2025
Date of Decision: 04.08.2025

S. S. GARG:

The Ld. DR for the Revenue submits that the appellant have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues which has been placed on record.

2. In view of the discharge certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER(TECHNICAL)